

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.10325/2019

(Arising out of impugned final judgment and order dated 13-08-2019 in A482 No. 9051/2002 passed by the High Court Of Judicature at Allahabad)

SATISH KUMAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 173017/2019 - EXEMPTION FROM FILING O.T.
IA No. 173016/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 19-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ashok Kumar Panda, Sr. Adv.
Mr. Tejaswi Kumar Pradhan, AOR
Mr. Shashwat Panda, Adv.
Mr. Manoranjan Paikaray, Adv.
Mr. Ritwik Kumar, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List on 04.09.2024.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)